

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-504
IB-146/ND/2023

IN THE MATTER OF:

Sanchit Alagh

.....Applicant

Vs.

State Bank of India & Anr.

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 22.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Mr. Ankit Sharma, Mr. Varun Pandit, Mr. Yash
Dhawan, Advs.

For the Respondent :

ORDER

Ld. Counsel on behalf of the Applicant is present and sought further time to file valid AFA of the proposed IRP as exist now as per order dated 04.03.2024. Time prayed for is granted. List the matter on **31.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)